

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
CARD PRO SOLUTIONS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
01	Name of corporate debtor	<b>CARD PRO SOLUTIONS PRIVATE LIMITED</b>
02	Date of incorporation of corporate debtor	29/09/1988
03	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, MUMBAI
04	Corporate Identity Number of corporate debtor	U22219MH1988PTC049003
05	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: UNIT NO.135, 1ST FLR, A TO Z INDUSTRIAL ESTATE , G.K.MARG, LOWER PAREL, MUMBAI, MAHARASHTRA 400013
06	Insolvency commencement date in respect of corporate debtor	<b>16<sup>TH</sup> FEBRUARY, 2024</b> Vide ORDER NO. CP (IB) – 4481 (MB)/2019.
07	Estimated date of closure of insolvency resolution process	<b>14<sup>TH</sup> AUGUST, 2024</b>
08	Name and registration number of the insolvency professional acting as interim resolution professional	<b>PRABHJIT SINGH SONI</b> Registration Number: <b>IBBI/IPA-003/IP-N00377-C01/2017-2018/10143</b>
09	Address and e-mail of the interim resolution professional, as registered with the Board	<b>GG-1/144/C, Third Floor Vikas Puri, Near PVR Cinema, New Delhi 110018</b> Email Id: <b>psgurleensoni@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>GG-1/144/C, Third Floor Vikas Puri, Near PVR Cinema, New Delhi 110018</b> Email Id: <b>CARDPROCIRP@YAHOO.COM</b>
11.	Last date for submission of claims	<b>1ST MARCH, 2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): - NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not required
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link:.... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not required



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **CARD PRO SOLUTIONS PRIVATE LIMITED** on 16/02/2024 vide CP NO. (IB) – 4481/(MB)/2019.

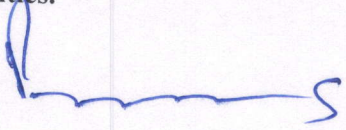
The creditors of **CARD PRO SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01/03/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

**The financial creditors shall submit their claims with proof by electronic means only.** All other creditors may submit the claims with proof in person, by post or by electronic means. Forms can be downloaded from <https://ibbi.gov.in/home/downloads>. Form B for OC, Form C for FC, Form D for employees/workman,, Form F for other Creditors.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 17/02/2024  
Place: New Delhi



  
**PRABHJIT SINGH SONI**  
**INTERIM RESOLUTION PROFESSIONAL**  
**IBBI/PA-003/IP-N00377-C01/2017-2018/10143**